

would like to know whether this House has a right to be exercised over this matter.

Mr. Speaker: This matter of security of the country is too general a subject to be discussed here on an adjournment motion. It is not so specific as can be taken up in the House and discussed on an adjournment motion. I hope he will allow me to proceed now. If he has any thing more to say, he can see me and we can discuss it.

Now, let us proceed—Papers to be laid on the Table.

Shri Harish Chandra Mathur (Jalore): Mr. Speaker, Sir, I was still on my legs and I sat down because there were interventions.

Mr. Speaker: What does he want now?

Shri Harish Chandra Mathur: The statement which has been made by the Deputy Minister shows that possibly he did not know the reference which I made to the reports in the papers. If you will permit me, Sir, I will read two lines from the reports.

Mr. Speaker: I am sorry it would not be possible under this Calling Attention Notice, because only one question is allowed to be put by the hon. Member who has signed the notice.

Shri Harish Chandra Mathur: My one question was based on certain press reports and he has missed those Press reports. If I had started reading those Press reports, you might not have possibly allowed me.

Mr. Speaker: He can send them on to me. I will pass them on to the Minister, get his reaction and inform the hon. Member.

Shri Harish Chandra Mathur: It is for the country and the House that I want to get the answer.

Mr. Speaker: He might give another notice for a discussion or something of that sort and if it is possible to admit that, I will do so. But it cannot be done now in this Calling Attention Notice.

12.27 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS RE: COMPANY LAW BOARD AND AUDIT REPORT AND APPROPRIATION ACCOUNTS, RAILWAYS.

The Minister of Finance (Shri T.T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

- (1) Notification No. G.S.R. 170 dated the 1st February, 1964 under sub-section (3) of section 637 of the Companies Act, 1956, delegating certain powers and functions of the Central Government under the said Act to the Company Law Board. [Placed in Library, See No. LT-2338/64].
- (2) The Company Law Board (Procedure) Rules, 1964 published in Notification No. G.S.R. 179 dated the 1st February, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2339/64.]
- (3) (i) Audit Report, Railways, 1964, under article 151(1) of the Constitution. [Placed in Library. See No. LT-2340/64.]
(ii) Appropriation Accounts, Railways, for 1962-63, Part I—Review. [Placed in Library. See No. LT-2341/64.]
(iii) Appropriation Accounts, Railways, for 1962-63 Part II—Detailed Appropriation Accounts. [Placed in Library. See No. LT-2342/64.]

[Shri T. T. Krishnamachari]

- (iv) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1962-63. [Placed in Library. See No. LT-2343/64.]

ANNUAL REPORT OF THE DELHI
DEVELOPMENT AUTHORITY

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of Annual Report of the Delhi Development Authority for the year 1961-62, under section 26 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-2344/64.]

NOTIFICATIONS UNDER THE CUSTOMS ACT,
1962 AND CENTRAL EXCISES AND SALT
ACT, 1944.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. No. 50 dated the 11th January, 1964.
- (ii) G.S.R. No. 51 dated the 11th January, 1964.
- (iii) G.S.R. No. 87 dated the 18th January, 1964.
- (iv) G.S.R. No. 88 dated the 18th January, 1964.
- (v) G.S.R. No. 112 dated the 25th January, 1964.
- (vi) G.S.R. No. 196 dated the 8th February, 1964.

[Placed in Library. See No. LT-2345/64.]

- (2) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. No. 49 dated the 11th January, 1964.
- (ii) G.S.R. No. 145 dated the 1st February, 1964.
- (iii) G.S.R. No. 146 dated the 1st February, 1964.
- (iv) G.S.R. No. 147 dated the 1st February, 1964.
- (v) G.S.R. No. 194 dated the 8th February, 1964.
- (vi) G.S.R. No. 195 dated the 8th February, 1964.

[Placed in Library, See No. LT-2346/64.]

- (3) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. No. 36 dated the 1st January, 1964.
- (ii) The Central Excise (First Amendment) Rules, 1964 published in Notification No. G.S.R. 48 dated the 11th January, 1964.

[Placed in Library. See No. LT-2347/64.]

PUBLIC DEBT (AMENDMENT) RULES AND
ESTATE DUTY (AMENDMENT) RULES,
1964

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table a copy each of the following Rules:—

- (i) The Public Debt (Amendment) Rules, 1964 published in Notification No. G.S.R. 144 dated the 1st February, 1964, under sub-section (3) of section 28 of the Public Debt Act, 1944. [Placed in Library. See No. LT-2348/64.]
- (ii) The Estate Duty (Amendment) Rules, 1964 published in Notification No. S.O. 419 dated the 1st February, 1964, under sub-section (3) of sec-